

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 9 of 2011**

**Dated : 16<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Himachal Pradesh State Electricity Board ... Appellant(s)**

**Versus**

**H.P. Electricity Regulatory Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. R.K. Mehta, Mr. A. David &  
Mr. Antaryami Upadhyay**

**Counsel for the Respondent(s): Ms. Shikha Ohri for R.1  
Mr. Pawan Upadhyay, Mr. Jayesh Gaurav with  
Mr. R.K. Narang, A.B. Chugh &  
Mr. Joginder Sidwani (Reps.)**

**Appeal No. 178 of 2010**

**Jaiprakash Power Ventures Limited ... Appellant(s)**

**Versus**

**H.P. State Electricity Regulatory Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. Pawan Upadhyay, Mr. Jayesh Gaurav with  
Mr. R.K. Narang, A.B. Chugh &  
Mr. Joginder Sidwani (Reps.)**

**Counsel for the Respondent(s): Ms. Surbhi Sharma for R.1  
Mr. R.K. Mehta, Mr. A. David &  
Mr. Antaryami Upadhyay for R.2**

**ORDER**

We have heard the Learned Counsel for both the parties and they have filed their written submissions.

Judgment is reserved in **Appeal No. 09 of 2011.**

Post the matter in **Appeal No.178 of 2010** for further hearing on **18.01.2012**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**mk/ts**